EXTRAORDINARY

PART II—Section 3—Sub-section (i)

PUBLISHED BY AUTHORITY

No. 502] NEW DELHI, MONDAY, OCTOBER 1, 2001/ASVINA 9, 1923

3084 GI/2001 (1)

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Notification No. 10/2001
New Delhi, the 1st October, 2001

G.S.R. 751(E).— In exercise of the powers conferred by sub-section (2) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (13 of 1976), the Central Government hereby makes the following rules further to amend the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978, namely:—

1. (1) These Rules may be called the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Amendment Rules, 2001.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978,—

(i) in rule 3, for sub-rule (3) the following shall be substituted namely :—

“A person not being a serving Judge or a retired Judge of the Supreme Court or of a High Court appointed as Chairman shall receive a pay of Rs. 26,000 (fixed) per mensem and shall be entitled to draw such allowances as are admissible to the Central Government officers of equivalent pay:

Provided that if the pay-scale of the officers of the Central Government of equivalent pay [i.e., officers in the pay-scale of Rs. 26,000 (fixed)] is revised, the person appointed as Chairman referred to in this sub-rule shall be entitled to the revised pay-scale applicable to the said officers of the Central Government of equivalent pay;

Provided further that if such a person at the time of his appointment as Chairman is in receipt of a pension in respect of his previous service under the Government or any local body or authority owned or controlled by the Government, such salary shall be reduced by the amount of pension and pension equivalent of any other form of retirement benefits.”;

(ii) for rule 4, the following shall be substituted, namely :—

“4. Remuneration, allowances, etc. of Members.— A person appointed as member shall receive pay in the scale of Rs. 22,400-525-24,500 and shall be entitled to draw such allowances as are admissible to the Central Government officers of equivalent pay:

Provided that if the pay-scale of the officers of the Central Government of equivalent pay (i.e., officers in the pay-scale of Rs. 22,400-525-24,500) is revised, the person appointed as member shall be entitled to the revised pay-scale applicable to the said officers of the Central Government of equivalent pay:

Provided further that if such a person at the time of his appointment as member is in receipt of a pension in respect of his previous service under the Government or any local body or authority owned or controlled by the Government, such salary shall be reduced by the amount of pension and pension equivalent of any other form of retirement benefits.”

F.No. A-15015/1/2000-CA
DR. M.C. MEHANATHAN, Dy. Secy.